

(2018) 07 CHH CK 0327

Chhattisgarh High Court

Case No: CONT No. 628 Of 2018

Aayush College Of Pharmacy

APPELLANT

Vs

Prof. Anil D. Sahasrabudhe And

RESPONDENT

Ors

Date of Decision: July 26, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Kshitiz Sharma, Sandeep Dubey

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel for the parties would submit that the SLP(C) filed by the All India Council For Technical Education (AICTE) being SLP(C) No.

15925/2018 has been dismissed by the Hon'ble Supreme Court on 13.07.2018 and in the case of Shree Shree Vidya Sagar Ji Maharaj Education Trust

and Another v. All India Council For Technical Education and Anr. , being Writ Petition (Civil) No. 532 of 2018, two weeks' time has been granted for

counseling which states as under :-

In this view of the matter, we allow the writ petition and direct the AICTE to grant recognition with all consequential reliefs including the relief of

counseling, for the year 2018-19, which should be done within a period of two weeks from today.

2. Accordingly, the contempt petition is also disposed of in terms of the aforesaid order passed in WP(C) No. 532 of 2018 as while dismissing the

SLP, the Hon'ble Supreme Court has referred the order passed in Shree Shree Vidya Sagar Ji Maharaj Education Trust and Anr. (supra). The order

be complied with accordingly. If the order is not complied with, the petitioner would be at liberty to proceed in accordance with law.

Certified copy today.